

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2026 along with IA No. 14/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Shri Harsha Rao, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while pressing the IA, submitted that 81.9 MW of the Petitioner's 163.2 MW Wind Project is ready for commissioning, and CTUIL ought to be restrained from revoking its connectivity for this quantum, allowing the Petitioner to carry out the commissioning activities. The learned counsel submitted that the Project Progress Report filed by CTUIL with its reply dated 4.2.2026 also demonstrates the readiness of its 81.9 MW capacity. The learned counsel also added that the averment of CTUIL that the bifurcation of connectivity, as per its record, is 76.8 MW and 86.4 MW, is not correct, as it fails to consider the subsequent meetings in which CTUIL allowed the bifurcation in 81.9 MW and 81.3 MW.

2. In response, the learned counsel for the Respondent submitted that CTUIL has filed its reply along with the Project Progress Report in the prescribed format as directed *vide* Record of Proceedings dated 8.1.2026. The learned counsel also submitted that the Commission has, in similar cases, permitted the generators to carry out commissioning activities, but CTUIL has never been restrained from revoking the connectivity. The learned counsel also added that the revocation process of the Petitioner's connectivity is already underway.

3. After hearing the learned counsel for the parties, the Commission deemed it appropriate to direct that the Petitioner shall be allowed to carry out the commissioning activities in respect of its 81.9 MW Wind Project, irrespective of the actions taken/to be taken by CTUIL *qua* such connectivity as per the GNA Regulations. However, in case CTUIL proceeds to revoke the connectivity as per the GNA Regulations, the corresponding

quantum shall not be reallocated to any third parties until further direction. However, this order has been passed without prejudice to rights and contentions of the parties on merits and shall not tantamount to an expression on the merits of the case.

4. The matter will be listed for hearing **9.4.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**